

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 86705 of 2019

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-673/2018-19 dated 06.03.2019 passed by the Commissioner of Central Tax (Appeals-I) Pune.)

M/s Rohit Springforms Pvt. Ltd.
T-173, MIDC, Bhosari,
Pune, Maharashtra – 411 026.

.....Appellant

VERSUS

**Commissioner of CGST &
Central Excise, Pune-I**
41-A, Ice House, Sassoon Road,
Opp. Wadia College,
Pune – 411 001.

.....Respondent

APPEARANCE:

None for the Appellant
Shri Onil Shivadikar, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85407 / 2022

Date of Hearing: 27.04.2022

Date of Decision: 27.04.2022

Appellant is absent. Learned AR informs that Appellant has settled the dispute under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and Court-Master confirms that SVLDRS Form-4 dated 06th March, 2022 is available on record.

2. This being the facts on record, the appeal stands dismissed as deemed withdrawn as per Provisions of the scheme, as well as Section 127(6) of the Finance Act, 2019.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)